

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti

Dated this the 18th day of June 2020

Cr.No.573 /2020

Cr.M.P.No.1349 /2020

A-1 Murugan (33/20) S/o. Muthaiya Petitioner/Accused

/Vs/

State through the Inspector of Police,
Palamedu P.S.

Cr.No. 573/2020

U/s. 286,294(b),307,323,429,506(ii) IPC & 3 of Explosive Substances Act

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Respondent/Complainant

Accused Remanded on 21.05.2019

This Bail petition U/s. 437 Cr.P.C filed by Tr. K.Navaneetha Raja Advocate for the
Petitioners/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Since offence is triable by Hon'ble Sessions Court. Hence petition
is dismissed.

Pronounced by me the 18th day of June 2020.

/Sd/ T. Sindhumathi
Judicial Magistrate
Vadipatti.

IN THE COURT OF THE JUDICIAL MAGISTRATE, VADIPATTI

Present: Tmt. T. Sindhumathi M.L.,
Judicial Magistrate, Vadipatti
Dated this the 12th day of June 2020
Cr.No.8/2020
Cr.M.P.No.1345 /2020

Velmurugan (Sakthivel) 24/20
S/o Ganesan

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Petitioners/Accused

/Vs/

State through the Inspector of Police,
A.W. P.S. Samayanallur,
Cr.No. 8/2020
U/s. 294(b), 417, 376, 506(ii) IPC

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Respondent/Complainant

Accused Remanded on 02.06.2020

This Bail petition U/s. 437 Cr.P.C filed by Tr. Gnanavel, B.Sc., B.L., Advocate for the Petitioners/Accused and of A.P.P. for the State side, this court passed the following.

ORDER

Heard. Since offence is triable by Hon'ble Sessions Court. Hence petition is dismissed.

Pronounced by me the 12th day of June 2020.

/Sd/ T. Sindhumathi
Judicial Magistrate
Vadipatti.